

Central Administrative Tribunal  
Principal Bench: New Delhi

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O.A. No.2874/2001

New Delhi this the 22nd day of August, 2002

Hon'ble Mr. Kuldip Singh, Member(J)

Man Pal  
S/o Shri Sube Singh,  
No.3, Sector-I,  
R.K.Puram, New Delhi-110022  
(By Advocate: Shri P.T.S.Murthi) ... Applicant

Versus

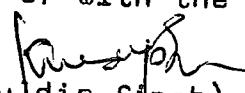
1. Union of India,  
through The Secretary,  
Ministry of Social Justice,  
and Empowerment, Govt. of  
India, Shastri Bhawan,  
New Delhi. .
2. Secretary,  
National Commission for Scheduled Caste  
and Scheduled Tribes,  
Vth Floor, Lok Nayak Bhawan,  
New Delhi ... Respondents  
(By Advocate: Shri Madhav Panikar)

ORDER (ORAL)

Applicant, in this OA, is seeking grant of annual increment. On perusal of the file, I find that before approaching this Tribunal, applicant had not made any representations to the respondent-authority seeking the relief as claimed in the O.A.

2. In view of the above, I direct the applicant to make a representation to the department and department shall decide the representation within a period of two months from the date of receipt of a copy of this order. If any grievance still survives, applicant is at liberty to approach the Tribunal again by filing fresh O.A.

3. O.A. stands disposed of with the above direction.

  
(Kuldip Singh)  
Member(J)

/kd/